BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT BANGALORE.

MARCH,

DATED THIS THE 3rd DAY OF XXXXXXXXXXXXX 1987.

Presen: Hon'ble Mr. Justice K.S. Puttaswamy, Vice-Chairman, and

Hon'ble Mr. P. Srinivasan, Member (A).

APPLICATION No. 852 of 1986

Srinath Chatrapal,
M.T. Driver,
Military Farm,
Bangalore.

... Applicant.

(Shri S. Munir Ahmed, Advocate)

VS.

- 1. Union of India,
 by Secretary,
 Ministry of Defence,
 New Delhi.
- Director of Military Farms, Quarter Master General's Branch, Xxmxd Army Headquarters, New Delhi.
- Deputy Asst. Director, Military Farm, Bangalore-6.

... Respondents.

(Shri M.S. Padmarajaiah, Senior C.G.S.C.)

This application having come up for hearing today before this Tribunal, Hon'ble Vice Chairman made the following:-

ORDER

In this transferred application received from the High Court of Karnataka U/s 29 of the Administrative Tribunals Act, 1985, the applicant has sought for various directions to the respondents.

- 2. Shri S. Munir Ahmed, learned counsel for the applicant, prays for permission to withdraw this application. Shri M.S. Padmarajaiah, learned Senior Central Government Standing Counsel, appearing for the respondents, has no objection.
- Permission sought for is granted.

4. Application is dismissed as withdrawn. Each party to bear their own costs.

VICE CHAIRMAN

MEMBER (A)

dms.